

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Excise Appeal No. 974 of 2012

(Arising out of Order-in- Appeal No. US/232 & 233/M-II/2012 dated 11.04.2012 passed by the Commissioner of Central Excise (Appeals), Mumbai II)

M/s. DIC India Ltd.
Chandivali Farm,
Off Saki Vihar Road,
Andheri (E), Mumbai

.....Appellant

Vs.

Commissioner of Central Excise, Mumbai II
Mumbai II Commissionerate
9th Floor, Piramal Chambers,
Jijibhoy Lane, Lalbaug,
Mumbai

.....Respondent

APPEARANCE:

None for the appellant
Shri Sanjay Hasija, Supdt. (AR) for the respondent

CORAM: **Hon’ble Mr C J Mathew, Member (Technical)**
 Hon’ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: A/85558/2022

DATE OF HEARING: 14-06-2022
DATE OF DECISION : 14-06-2022

Per: Coram

Appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative submits that final discharge certificate has been issued

by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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